

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 270/2023

**In the matter of:**

Shrankhla Mittal

...Applicant

Versus

Govt. of NCT of Delhi & Others

...Respondents

**NDOH:- 29.08.2023**

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Filed by:

(Delhi Pollution Control Committee)

Respondent

New Delhi:

Dated: 25.08.2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 270/2023

**In the matter of:**

Shrankhla Mittal

...Applicant

Versus

Govt. of NCT of Delhi & Others

...Respondents

**STATUS REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE WITH RESPECT TO ORDER DATED  
20.04.2023.**

1. That this Hon'ble Tribunal took up the above referred matter on 20.04.2023 and was pleased to issued notice to SDM (Hauz Khas), Commissioner (MCD), DPCC, SHO (Safdarjung) to look into the grievance and take action against respondent number 5 to 7 and other erring establishments against the restaurants, bars, pubs and cafes which have been running Live Music Events on open Rooftops, using loudspeakers and other sound equipment at Hauz Khas Village. In violation of Noise Pollution (Regulation and Control) Rules, 2000.
2. That in compliance to the order passed by this Hon'ble Tribunal, an inspection was carried out on 07.08.2023 and 21.08.2023 by the officials of DPCC. Inspection findings and observations are as follows: -

S. No.	Name & Address of the unit	Observations and status of Noise monitoring
1	String Musical Bar, A unit of Ragee Entertainment, Prop No. 1A Second Floor Hauz Khas, Village, Delhi-110016 (Respondent number-6)	<p>a. Unit found engaged in the activity of Restaurant/Eating house having seating capacity more than 36 connected with sewerage system.</p> <p>b. The unit having valid CTO (validity up to 28.11.2027).</p> <p>c. The unit has installed OGT to treat the Effluent generated from kitchen.</p> <p>d. The unit has also provided channelization in the kitchen to eliminate fugitive emissions generated from the cooking.</p> <p>e. Noise monitoring was carried out.</p> <p>f. Ambient Noise level at the front side of the unit when DJ system is Non-operational is found to be 62.8 which is within the permissible limit.</p> <p>g. Ambient Noise level at the front side of the unit when DJ system is operational is found to be 65.4 which is beyond the permissible limit.</p>
2	The Mansion Bar & Kitchen, T-6B, 2 <sup>nd</sup> Floor, Hauz Khas Village, Delhi-110016 (Respondent number-7)	<p>a. Unit found engaged in the activity of Restaurant /Eating house having seating capacity more than 36 connected with sewerage system.</p> <p>b. The unit is found operational without having valid consent from DPCC.</p> <p>c. The unit has installed OGT to treat the Effluent generated from the kitchen.</p> <p>d. The unit has also provided channelization in the kitchen to eliminate the fugitive emissions generated from cooking in the kitchen.</p> <p>e. Noise monitoring was carried out.</p> <p>a. Ambient Noise level at the front side of the unit when DJ system is</p>

		<p>Nonoperational is found to be 60.6 which is within the permissible limit.</p> <p>b. Ambient Noise level at the front side of the unit when DG system is operational is found to be 70.9 which is beyond the permissible limit.</p> <p>c. Noise level of operational DG set of 125 KVA at 1 m away from the enclosure surface in dB(A) is found to be 82.4 which is beyond the permissible limit.</p>
3	<p>Bootlegger Restro Bar, 3d Floor, 1-A, Hauz Khas Village, Delhi-110016 (Respondent Number-5)</p>	<p>a. The unit found locked at the time of Inspection on 07.08.2023.</p> <p>b. The unit is again found closed on 21.08.2023 and after taking information from the people around there, they told that this restaurant is closed since last 2 months.</p>

Copy of the inspection report dated 07.08.2023 are enclosed herewith as ANNEURE-R-3/1 (Colly).

3. That, further a complaint dated 27.02.2023 had been received from Ms. Sharankhla Mittal, wherein she mentioned that in addition to respondent no. 5-7, one more restaurant i.e. "Heaven in a box" were creating noise day and night. Copy of the complaint is enclosed herewith as ANNEXURE-R-3/2.
4. That, answering respondent forwarded the complaint to The Commissioner (MCD), DCP (South) and SDM (Hauz Khas) on 09.06.2023 to take immediate necessary action under intimation to this office and complainant. Copy of the letter dated 09.06.2023 is enclosed herewith as ANNEXURE-R-3/3.
5. That, this Hon'ble Tribunal was pleased to direct the GNCTD for controlling environment pollution in OA 519/2016 titled as, "Hardeep

Singh & Ors. Versus SDMC & Ors.". The Tribunal directed that the government should take noise pollution at par with air pollution. It was also directed to GNCTD to hold a meeting and issue appropriate statutory/administrative order in the light of the Report, identifying accountable authority/ authorities for the steps to be taken for noise pollution control. The GNCTD has issued an Order on 29.11.2022 in pursuance to this Hon`ble Tribunal orders and Noise Pollution (Regulation and Control) Rules, 2000 designated authorities and action to be initiated by Different agencies. Asstt. Commissioners of the Police control room and All Sub Divisional Police Officers are responsible for "Restrictions on the use of loud speakers/public address systems (and sound producing instruments)". Copy of the order dated 29.11.2022 is enclosed herewith as ANNEXURE-R-3/4.

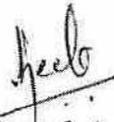
6. That All the Deputy Commissioners (Revenue) and all Sub Divisional Magistrates are notified as "authority" under Rule (2) of the Noise Rules, by the Govt. of NCT of Delhi vide notification no. F:23(107I)/Env./2001/676 dated 10.12.2001 and F:12 (1)/N.P./ Env./2005/33 dated 05.04.2008. As per rule 4(2) of the Noise Pollution (Regulation and Control) Rules, 2000, the designated authorities are responsible for the enforcement of noise pollution control measures and the due compliance of the ambient air quality standards in respect of noise. DPCC on 25.06.2021 adopted compensation regime for violation of Noise Rules, 2000, as provided by CPCB. The designated authorities were directed to implement Scale of compensation for Violation of the Noise Rules, 2000. Copy of the direction dated 25.06.2021 is enclosed herewith as ANNEXURE-R-3/5.
7. That in view of the order passed by the GNCTD dated 29.11.2022 read with DPCC direction dated 25.06.2021, copy of the inspection report along with noise monitoring report wrt respondent number 6 and 7 have been forwarded to Asstt. Commissioners of the Police Control room on 24/08/2023. Copy of the letter dated 24/08/2023 is enclosed herewith as ANNEXURE-R-3/6.
8. That "The Mansion Bar & Kitchen", (Respondent number-7) was operating without consent, so a show cause notice was issued by DPCC on 25/08/2023 to

file the application for obtaining mandatory Consent. Copy of the SCN dated 25/08/2023 is enclosed herewith as ANNEXURE-R-3/7.

The present status report may kindly be taken on record.

Dated:- 25/8/23

Place:- Delhi

  
(Ajeeta Dayal Agrawal)  
Sr. Environmental Engineer



**INSPECTION REPORT**

1. Name & Address of the Unit : M/s String Musical Bar  
A-1, 2nd Floor, Hauz Khas  
Village, Green Park, Delhi-110016
2. Owner/Partner's Name : Ravinder Sharm Guttanjali Bhardwaj
3. Contact Details (Phone & Email) : 9818184655 (Manager)
4. Date of inspection : 7.8.2023
5. Time of inspection: a) Start of Inspection: 3:15 PM  
 b) End of Inspection: 3:50 PM
6. Name & Designation of the Persons contacted at the industry: Sh. Mandep (Manager)
7. Kind of Industry : Restaurant
8. Product & Capacity : Seating (36-100)
9. Main Raw Materials : Food items, etc.
10. Water Polluting : Yes/No ETP Installed : Yes/No <sup>not installed</sup>
11. Air Pollution : Yes/No ECS Installed : Yes/No
12. Details of Stack Height : (Above G.L.).....(Above R.L.).....  
 (Furnace/ Boilers/Others)
13. Type of Fuel Used : Electricity
14. Effluent Discharged (a) Domestic/Trade Effluent  
 (b) Unit Connected to Conveyance System: Yes/No  
 (c) Discharging in to Sewerage System
15. Status of Consent (If Any) : CTO valid upto 28.11.2027, application ID-7670003
16. D.G. Set (s) (If Any) : No. 0.....Capacity.....KVA.....Acoustic: Yes/No  
 : Stack Height.....(Above G.L.).....(Above R.L.).....
17. Plot Area : Not known to Manager
18. Labor : 6-7
19. Machinery : Refrigerators, LPG burners, 500W Speedos, 600 watt speedos -02
20. Power Connection : C.A.: 153984896.....KW:-.....
21. Source of water : Supply Water
22. Whether Unit Found in Operation : Yes/No

23. Whether Generating HW

: Yes/No ✓

24. (a) Status of Authorization (IF Any):

(b) Display Board Provided: Yes/No

(c) Whether HW is stored in Leak proof Container: Yes/No

(d) Whether container marked with specified label: Yes/No

(e) Whether Container stored Kept in an isolated area: Yes/No

(f) Whether HW is being stored on pucca floor &amp; in covered area: Yes/No

(g) Whether date on which Storage began indicated on each Container: Yes/No

(h) Whether daily record of HW Maintained in HW-3: Yes/No

NA

**Details about Hazardous Waste**

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing etc.	Quantity (Ton/annum)

Remarks, If Any ① During the inspection unit found engaged in the activity of Restaurant/Eating house (having seating capacity more than 36).

② The unit has valid CTO in the name of STRING MUSICAL BAR A UNIT OF RAGEE ENTERTAINMENT, at address PROP NO 1A SECOND FLOOR HAUZ KHAS VILLAGE, Delhi-110016. Consent order No is DPCC/CMC/2022/2750273<sup>7670003 Amzad Khan</sup>. The CTO is valid upto 28-11-2027.

③ The unit has installed OGT (oil and grease trap) to treat the effluent generated from the kitchen.

④ The unit has also <sup>provided</sup> done channelization in the kitchen to eliminate fugitive emissions through chimney.

⑤ Noise Monitoring is carried out by DPCC Air lab officials.

Mansip Rai

Rashmi

Name &amp; Sign of the Persons

Signature, Name &amp; Designation of Inspecting Officials

Amzad Khan  
7.8.2023  
AMZAD KHAN  
JEE, CMC-II

Sh. Trilok Chand (AEE, Air Lab)  
Sh. Ravi (Trainee, Air Lab)



**INSPECTION REPORT**

1. Name & Address of the Unit : M/s The Mansion Bar & Kitchen  
T-6B, 2nd Floor, Hauz Khas  
village, Delhi - 110016.
2. Owner/Partner's Name : Mr. Navin Chandra.
3. Contact Details (Phone & Email) : 9818022545
4. Date of inspection : 7.8.2023
5. Time of inspection: a) Start of Inspection: 4:00 PM  
 b) End of Inspection: 4:20 PM
6. Name & Designation of the Persons contacted at the industry: Sh. Yogesh (Manager)  
8800760447
7. Kind of Industry : Restaurant
8. Product & Capacity : Seating Capacity 40
9. Main Raw Materials : Food items, etc.
10. Water Polluting : Yes/No ETP Installed : Yes/No <sup>ETP installed</sup>
11. Air Pollution : Yes/No ECS Installed : Yes/No
12. Details of Stack Height : (Above G.L.).....(Above R.L.).....
- (Furnace/ Boilers/Others)
13. Type of Fuel Used : Electricity -
14. Effluent Discharged (a) Domestic/Trade Effluent  
 (b) Unit Connected to Conveyance System: Yes/No  
 (c) Discharging in to Summary System  
Without Consent
15. Status of Consent (If Any) : Installation of
16. D.G. Set (s) (If Any) : No. 01 Capacity. 125 KVA.....Acoustic: Yes/No  
 : Stack Height.....(Above G.L.).....(Above R.L.) Yes:
17. Plot Area : Not known to Manager
18. Labor : 10-12
19. Machinery : LPG burners, Refrigerators, 300 watt  
sprayer
20. Power Connection : C.A.: Not provided KW:-.....
21. Source of water : packaged water
22. Whether Unit Found in Operation : Yes/No

23. Whether Generating HW : Yes/No ✓

24. (a) Status of Authorization (IF Any):

(b) Display Board Provided: Yes/No

(c) Whether HW is stored in Leak proof Container: Yes/No

(d) Whether container marked with specified label: Yes/No

(e) Whether Container stored Kept in an isolated area: Yes/No

(f) Whether HW is being stored on pucca floor & in covered area: Yes/No

(g) Whether date on which Storage began indicated on each Container: Yes/No

(h) Whether daily record of HW Maintained in HW-3: Yes/No

NA

**Details about Hazardous Waste**

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing etc.	Quantity (Ton/annum)

Remarks, If Any: ① During the inspection unit found engaged in the activity of Restaurant/Eating house (Having seating capacity more than 30)

② The unit is found operational without having valid consent from DPCC

③ The unit has installed OGT (oil and grease trap) to treat the effluent generated from the kitchen.

④ The unit has also provided channelization in the kitchen to eliminate fugitive emissions through chimney.

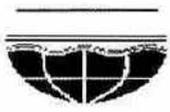
⑤ Noise monitoring is carried out by DPCC air lab officials.

Name & Sign of the Persons

Yogesh Chauri  
(Manager)

Signature, Name & Designation of Inspecting Officials

AMZAD KHAN, JEE, CMC-II  
Sh. Trilok Chand (AEE, Air Lab)  
Sh. Ravi (Trainee, Air Lab)



**INSPECTION REPORT**

1. Name & Address of the Unit : M/s Boothique Restro Bar, 3rd floor,  
1-A, Hauz Khas Village, New  
Delhi - 110016
2. Owner/Partner's Name : .....
3. Contact Details (Phone & Email) : .....
4. Date of inspection : 7.8.2023
5. Time of inspection: a) Start of Inspection: 3:50 PM  
 b) End of Inspection: .....
6. Name & Designation of the Persons contacted at the industry: .....
7. Kind of Industry : .....
8. Product & Capacity : .....
9. Main Raw Materials : .....
10. Water Polluting : Yes/No ETP Installed : Yes/No
11. Air Pollution : Yes/No ECS Installed : Yes/No
12. Details of Stack Height : (Above G.L).....(Above R.L).....  
 (Furnace/ Boilers/Others)
13. Type of Fuel Used : .....
14. Effluent Discharged (a) Domestic/Trade Effluent  
 (b) Unit Connected to Conveyance System: Yes/No  
 (c) Discharging in to .....
15. Status of Consent (If Any) : .....
16. D.G. Set (s) (If Any) : No.....Capacity.....KVA.....Acoustic: Yes/No  
 : Stack Height.....(Above G.L).....(Above R.L).....
17. Plot Area : .....
18. Labor : .....
19. Machinery : .....
20. Power Connection : C.A:-.....KW:-.....
21. Source of water : .....
22. Whether Unit Found in Operation : Yes/No

23. Whether Generating HW : Yes/No
24. (a) Status of Authorization (IF Any):
- (b) Display Board Provided: Yes/No
- (c) Whether HW is stored in Leak proof Container: Yes/No
- (d) Whether container marked with specified label: Yes/No
- (e) Whether Container stored Kept in an isolated area: Yes/No
- (f) Whether HW is being stored on pucca floor & in covered area: Yes/No
- (g) Whether date on which Storage began indicated on each Container: Yes/No
- (h) Whether daily record of HW Maintained in HW-3: Yes/No

**Details about Hazardous Waste**

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing etc.	Quantity (Ton/annum)

**Remarks, If Any:** The unit Boatlygare Restro Bar 3rd floor 1-A Hauz khas village is found locked at the time of inspection on 7.8.2023.

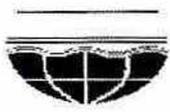
Name & Sign of the Persons

No concerned person available.

*Amzad Khan*  
7.8.2023  
AMZAD KHAN, JEE, CMC-II

Signature, Name & Designation of Inspecting Officials

Sh. Trilok chand (AEE, Air Lab)  
Sh. Ravi (Trainee, Air Lab)



**INSPECTION REPORT**

1. Name & Address of the Unit : M/s Boothique Pistro Bar, 3rd Floor, 1-A, Hauz Khas, village New Delhi - 110016
2. Owner/Partner's Name : —
3. Contact Details (Phone & Email) : —
4. Date of inspection : 21.8.2023
5. Time of inspection: a) Start of Inspection: .....
- b) End of Inspection: .....
6. Name & Designation of the Persons contacted at the industry: .....
7. Kind of Industry : .....
8. Product & Capacity : .....
9. Main Raw Materials : .....
10. Water Polluting : Yes/No ETP Installed : Yes/No
11. Air Pollution : Yes/No ECS Installed : Yes/No
12. Details of Stack Height : (Above G.L).....(Above R.L).....  
(Furnace/ Boilers/Others)
13. Type of Fuel Used : .....
14. Effluent Discharged (a) Domestic/Trade Effluent  
(b) Unit Connected to Conveyance System: Yes/No  
(c) Discharging in to .....
15. Status of Consent (If Any) : .....
16. D.G. Set (s) (If Any) : No.....Capacity.....KVA.....Acoustic: Yes/No  
: Stack Height.....(Above G.L).....(Above R.L).....
17. Plot Area : .....
18. Labor : .....
19. Machinery : .....
20. Power Connection : C.A:-.....KW:-.....
21. Source of water : .....
22. Whether Unit Found in Operation : Yes/No

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13

23. Whether Generating HW : Yes/No
24. (a) Status of Authorization (If Any):
- (b) Display Board Provided: Yes/No
- (c) Whether HW is stored in Leak proof Container: Yes/No
- (d) Whether container marked with specified label: Yes/No
- (e) Whether Container stored Kept in an isolated area: Yes/No
- (f) Whether HW is being stored on pucca floor & in covered area: Yes/No
- (g) Whether date on which Storage began indicated on each Container: Yes/No
- (h) Whether daily record of HW Maintained in HW-3: Yes/No

**Details about Hazardous Waste**

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing etc.	Quantity (Ton/annum)

- Remarks, If Any:** ① The unit Beetleque Restro Bar, 3rd floor I-A, Hauz Khas village is found closed.
- ② After taking information from the people around there, they told that this restaurant is closed since approx. 2 months.

Name & Sign of the Persons

No concerned person available.

Signature, Name & Designation of Inspecting Officials

*Ausadh*

MS/2366  
02/3/23

To,  
The Chairperson,  
Delhi Pollution Control Committee

Date: 27/02/2023

Subject: Complaint against noise pollution.

Ms. D. K. C.

Respected Sir,

This is to bring to your kind attention that multiple restaurant bars situated at Hauz Khas Village, New Delhi 110016 are playing loud music all day till **1am** at night daily, without any measures been taken for soundproofing their premises, as a result of which excessive noise is resulting in public nuisance being caused on a daily basis. This act contravenes the rule of not playing loud music between 10pm to 6am which has been laid down by the Supreme Court, National Green Tribunal as well as Noise Pollution Rules, 2000.

These Restaurants are as follows:

1. **Heaven in a box**, situated at 1<sup>st</sup> floor 1A Hauz Khas Village, New Delhi 110016.
2. **Bootlegger Restro Bar**, situated at 3<sup>rd</sup> floor 1A Hauz Khas Village, New Delhi 110016.
3. **Strings Musical Bar**, situated at 2<sup>nd</sup> floor 1A Hauz Khas Village, New Delhi 110016.
4. **The Mansion Bar and Global kitchen**, situated at 2<sup>nd</sup> and 3<sup>rd</sup> floor T-6B Hauz Khas Village, New Delhi 110016.

All the above mentioned restaurants are individually creating a noise of greater than **100 decibels** each, every day and night which is also above the noise limit.

This noise is causing a lot of public nuisance and disturbing the residential premises located adjacent to and nearby the above mentioned restaurants and has rendered me unable to pursue my day to day activities due to round the clock disturbance and is also causing me physical and mental health problems.

The condition is worse for **my 4 month old infant who is exposed to loud noise, thumping and vibrations throughout the day till late at night**. This is seriously damaging to his physical as well as mental growth and can prove to be detrimental to his health in the long run.

Moreover both my father in law and mother in law are senior citizens who are also unable to receive a full night's sleep on a regular basis. Such an environment can worsen any health conditions that they may develop at their advanced age.

I hereby humbly and most respectfully request you to order the said restaurants to

1. Carry out sound proofing of their premises and to stop playing loud music till said soundproofing is done,
2. Stop playing loud music beyond the stipulated time limit of 10pm at night and
3. Pass any other appropriate order as you may deem fit.

ST03/CMCIP  
03/03/2023

✓/✓/✓

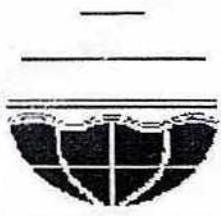
SEE (CMCII)

Ph forward to Med, SDM  
A Police

07/03 EE

Thanking you.

Sincerely,  
Shrankha Mittal  
R/O 3<sup>rd</sup> Floor House no. 6A Hauz Khas Village  
New Delhi 110016 .  
Ph. No. 8800539410



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT**  
**(GOVT. OF NCT OF DELHI)**  
**2<sup>nd</sup> FLOOR, C-BLOCK, VIKAS BHAWAN-II, UPPER**  
**BELA ROAD, CIVIL LINES DELHI-54**  
( visit us at website : <http://dpcc.delhigovt.nic.in/> )



F.No. DPCC/CMC-II/Complaints/2023/ 4732-4735

Dated: 09/6/23

To,

1. The Commissioner,  
Municipal Corporation of Delhi,  
4th Floor, Dr. S.P.M. Civic Centre,  
Minto Road, Delhi – 110002
2. The Dy. Commissioner of Police (South),  
Delhi Police, DCP Office Complex,  
First Floor, Hauz Khas,  
New Delhi-110016
3. The Sub-Divisional Magistrate (Hauz Khas),  
Office Complex of DM South,  
M.B. Road, Saket,  
New Delhi-110068

**Sub:- Complaint received from Mr. Shrankhla Mittal, 3rd Floor, House No.6A, Hauz Khas Village, New Delhi-110016 against Restaurants operated in Hauz Khas Village, New Delhi-16.**

Sir,

Please find enclosed herewith complaint (in original) received on 02.03.2023 from Mr. Shrankhla Mittal, 3rd Floor, House No.6A, Hauz Khas Village, New Delhi-110016 against Restaurants operated in Hauz Khas Village, New Delhi-16.

The contents of the complaint are self explanatory.

Since, the area is under your jurisdiction, you are requested to please take immediate necessary action under intimation to this office and complainant.

Yours faithfully,

*Ajeeta*  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)

Encl: As above

Copy to:

Mr. Shrankhla Mittal,  
3rd Floor, House No.6A,  
Hauz Khas Village,  
New Delhi-110016

**DEPARTMENT OF ENVIRONMENT  
GOVT. OF NCT OF DELHI  
Level - 6, C- Wing, Delhi Secretariat, I.P. Estate, New Delhi - 110002  
Ph: - 23392306**

F No. 10(30)/Env/2016/ 7057-7066

Dated: 29-11-22

**ORDER**

Whereas, National Green Tribunal vide its orders dated 14.07.2022 passed in OA 519/2016 titled as, "Hardeep Singh & Ors. Versus SDMC & Ors.", regarding Noise Pollution in Delhi, has passed certain directions for controlling environment pollution. The Tribunal further directed that the government should take noise pollution at par with air pollution. Whenever there is any plan to curb air pollution, similar plans must be made to mitigate noise pollution. In addition, the Hon'ble Tribunal further directed to hold a meeting and issue appropriate statutory/ administrative order in the light of the Report, identifying accountable authority/ authorities for the steps to be taken for noise pollution control.

And whereas, Delhi Pollution Control Committee has also fixed compensation to be paid for violation in term of the Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 for exceeding the prescribed standards/ polluting the environment.

And whereas, the order of the National Green Tribunal is to be complied by designated officer as a decree/ order of Civil Court.

And whereas, the GNCTD has designated All Deputy Commissioner (Revenue), All SDMs, Asst Commissioner of Police Control Room, All Sub Divisional Police Officer Including Railways & Airports, Chairman and Member Secretary of DPCC and ACP (Traffic) under the provisions of Noise Pollution (Regulation & Control) Rules, 2000. Further, GNCTD has also proposed Assistant Commissioners of Municipal/ Local bodies of Delhi as a designated authority.

Therefore, in pursuance to the Tribunal's orders and Noise Pollution (Regulation and Control) Rules, 2000 designated authorities and action to be initiated by Different agencies are as follows:

Designated Authority under Noise Rules	Action Points
All Deputy Commissioners, Govt. of N.C.T. of Delhi.	I. Maintaining Noise levels in any area/ zone as specified in the Schedule. II. Responsible for due compliance with the ambient air quality standards in respect of Noise. III. Compliance to the sound limiter Notification. No audio system/ public address system shall be let out/ installed without sound limiter.
All Sub Divisional Magistrates, Govt. of N.C.T. of Delhi.	I. Action regarding Noise of the D.G. Sets/ cooling towers/ Air Conditioners/ compressors installed in Commercial areas. II. Restrictions on the sound emitting construction equipment (including marble & tile cutting machines) and bursting of firecrackers. III. Regular meetings with RWAs/ NGOs/ Schools/ Colleges etc. for awareness on Noise Pollution

	<p>IV. Issue directions to prevent annoyance, disturbance, discomfort or injury to public or any person caused by the incidence or continuance noise at any premises due to any vocal or instrumental music, sound caused by playing, beating, clashing, blowing, appliances, or apparatus etc.</p>
<p>Asstt. Commissioners of the Police control room.</p> <p>All Sub Divisional Police Officers including Railways &amp; Airports</p>	<ol style="list-style-type: none"> <li>I. Maintaining Noise levels in any area /zone as specified in the Schedule.</li> <li>II. Restrictions on the use of loud speakers/public address systems (and sound-producing instruments).</li> <li>III. Grant of permissions for the use of loud speakers/public address system with implementation of sound limiter Notification. In Delhi, the installation of Sound limiters in sound systems is mandatory. To act upon these directions and implemented in social functions. To take undertaking from the organizer as a pre-condition for permitting playing loudspeakers.</li> <li>IV. Restrictions on the sound emitting construction equipments (including marble &amp; tile cutting machines) and bursting of sound emitting firecrackers.</li> <li>V. To conduct regular meetings with office bearers of religious institutions for self-regulation of Noise from sound emitting instruments. Sound from mics should be limited to its premises and be pursued to install sound limiters and abide by the noise rules.</li> <li>VI. To issue such directions necessary to any person for preventing, prohibiting, controlling or regulating noise at his premises.</li> <li>VII. Implementation of restrictions related to aircraft noise.</li> </ol>
<p>Chairman and Member Secretary of Delhi Pollution Control Committee, Delhi.</p>	<ol style="list-style-type: none"> <li>I. Maintaining Noise levels in any area/zone as specified in the Schedule.</li> <li>II. To ensure compliance to the ambient air quality standards in respect of Noise.</li> <li>III. Action regarding Noise of the D.G. Set/ cooling towers/ Air Conditioners/ compressors, if installed in Industrial areas.</li> <li>IV. DPCC to maintain and operate real-time noise monitoring stations and share monitoring data with land-owning agencies, which includes Hotspots also.</li> <li>V. To collect, compile and publish technical and statistical data relating to noise pollution and measures devised for its effective prevention, control and abatement.</li> <li>VI. Compilation of action taken by enforcement agencies for data...</li> </ol>

	<p>VII. To coordinate the awareness campaigns through the Department of Education, Transport, and Environment.</p> <p>VIII. Feasibility to be explored regarding globally available noise tracking system.</p>
Assistant Commissioners of Police (Traffic)	<p>I. Restrictions on the use of horns by vehicles except for electric horns.</p> <p>II. Implementation of silence zone notification.</p> <p>III. Restrictions on the use of modified silencers.</p> <p>IV. Conduct noise pollution control awareness campaign.</p> <p>V. To ensure free traffic flow, reduce idling vehicular Noise, and strictly enforce 'no-honking' zones/silence zones.</p>
Assistant Commissioners of Municipal/ Local bodies of Delhi (PROPOSED)	<p>I. To take action against noise of the D.G. set/ cooling towers/ air conditioners/ compressors, if installed in residential areas.</p> <p>II. Issue directions to prevent annoyance, disturbance, discomfort or injury to public or any person caused by the incidence or continuance noise at any premises due to any vocal or instrumental music, sound caused by playing, beating, clashing, blowing, appliances, or apparatus etc.</p> <p>III. To plant more trees around the roads, so they act as noise barriers.</p> <p>IV. To conduct regular meetings office bearers of religious institutions for self-regulation of noise instruments. Sound from mics should be limited to its premises and shall be pursued to install sound limiters and to abide by the noise rules.</p> <p>V. Conduct noise pollution control awareness campaign.</p> <p>VI. In Delhi, the installation of Sound limiters in sound systems is mandatory. To act upon these directions and implemented in social functions. To take undertaking from the organizer as a pre-condition for permitting playing loudspeakers.</p> <p>VII. To take into consideration all aspects of noise pollution as a parameter of quality of life to avoid noise menace and to achieve objective of maintaining air quality standards in respect of noise, while planning developmental activity or carrying out functions relating to city planning.</p>

**Other Compliances:**

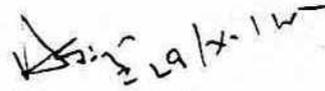
- i. Joint Committee of DCP-PCR to undertake implementation of approved Noise Pollution Control Action Plan.
- ii. DPCC directions issued on 25.06.2021 regarding adoption of the scale of compensation for violation of Noise Rules, 2000 be complied in its letter and spirit (Annexure I). Monthly ATR need to be submitted

- iii. It shall be the responsibility of the above mentioned agencies/ officers to ensure that coordinated action is taken to ensure that local sources of noise pollution as outlined above are completely curbed.
- iv. Systematic efficiency to be improved so that the complaint noted by the inspecting teams and/ or filed by the public on Sameer App/ Green Delhi App/ dedicated webportal/ exclusive noise helpline and ERSS-112 are obviated. Complaints (if any) received to be liquidated within 2 hours by the concerned designated authority.
- v. Detailed reports are to be submitted to the nominated officer of GNCTD as a Nodal officer (Noise Pollution) to Joint Committee, constituted by Hon'ble NGT, on fortnightly basis with a copy to DPCC.
- vi. The above directions given in pursuance of the order dated 14.07.2022 of the Hon'ble Green Tribunal to be complied in its letter and spirit. In case of any non-compliance, the concerned HOD/nodal officer(s) will be held responsible personally and appropriate action will be taken for such negligence.

The compensation amount so collected shall be deposited in Delhi Pollution Control Committee, having account no. 10166747672, IFSC Code SBIN0005715 in State Bank of India, ISBT, Kashmere Gate, Delhi.

Also, Weekly action taken reports of inspections conducted, compensation imposed and compensation collected shall be submitted by the authorized officers to Delhi Pollution Control Committee, without fail.

This issues with the approval of the Competent Authority.

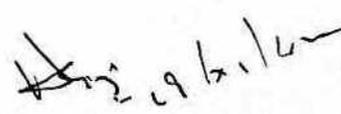
  
(Anil Kumar Singh)  
Pr. Secretary (Environment)

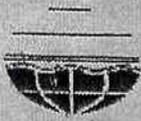
To,

1. Commissioner of Police, Delhi Police
2. Divisional Commissioner, GNCTD
3. Commissioner, Municipal Corporation of Delhi
4. Chairman New Delhi Municipal Council
5. CEO, Delhi Cantonment Board
6. Member Secretary, DPCC

Copy for kind information to:

1. Principal Secretary to Hon'ble Lt. Governor, Delhi
2. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Minister (Environment & Forest), GNCTD
4. SO to Chief Secretary, GNCTD

  
(Anil Kumar Singh)  
Pr. Secretary (Environment)



**DELHI POLLUTION CONTROL COMMITTEE**

5<sup>th</sup> Floor I.S.B.T. Building Kashmiri Gate Delhi-6

visit us at : <http://dpccomms.nic.in>

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Annexure-5

F.No DPCC/(12)(1)(316)/Air Lab/2021/184

Dated:- 25/06/2021

**Subject:-** Direction to designated authorities in compliance of the directions issued by Central Pollution Control Board under Section 5 of the Environment (Protection) Act, 1986- Regarding Implementation of Compensation Regime for violation of Noise Rules,2000.

WHEREAS, under Section 17 (1) (a) of the Air (Prevention and Control of Pollution) Act 1981, one of the functions of the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) is to plan a comprehensive program for the prevention, control or abatement of air pollution in the State and to secure the execution thereof; and

WHEREAS, under section 2(a) of Air (Prevention and Control of Pollution) Act, 1981 noise is defined as air pollutant; and

WHEREAS, as per the Noise Pollution (Regulation and Control) Rules, 2000 notified under Environment (Protection) Act, 1986, the following responsibilities are vested with SPCB and PCCs (DPCC in case of Delhi):

1. *The respective State Pollution Control Boards (SPCBs) or Pollution Control Committees (PCCs) in consultation with the Central Pollution Control Board shall collect, compile and publish technical and statistical data relating to noise pollution and measures devised for its effective prevention, control, and abatement.*

3736/17net  
29/6/2021

Whereas, all Deputy Commissioners (Revenue), all Sub Divisional Magistrates, Asstt. Commissioners of Police control room, All Sub Divisional Police Officers including Railways & Airport, Chairman and Member Secretary, DPCC and Assistant Commissioners of Police (Traffic) are notified as "authority" under Rule (2) of the Noise Rules, by the Govt. of NCT of Delhi vide notification no. F:23(1071)/Env./2001/676 dated 10.12.2001 and F:12 (1)/N.P./ Env./2005/33 dated 03.04.2008.

29/06/2021

WHEREAS, as per rule 4(2) of the Noise Pollution (Regulation and Control) Rules, 2000, the designated authorities are responsible for the enforcement of noise pollution control measures and the due compliance of the ambient air quality standards in respect of noise; and

EEET  
27/06/21

WHEREAS, section 15(1) of The Environment (Protection) Act, 1986 states that "Whoever fails to comply with or contravenes any of the provisions of this Act, or the rules made or orders or directions issued thereunder shall, in respect of each such failure or contravention, be punishable with imprisonment for a term which may extend to five years or with fine which may extend to one lakh rupees, or with both, and in case the failure or contravention continues, with additional fine which may extend to five thousand rupees for every day during which such failure or contravention continues after the conviction for the first such failure or contravention."

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WHEREAS, in the matter of O.A NO 519/2016, 496/2018, 196/2018, and 197/2018 dated 01/08/2019, Hon'ble National Green Tribunal directed to CPCB: (22)

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*"The CPCB needs to devise the scale of compensation to be adopted as a measure to enforce the Rule 4(2) of the Noise Pollution (Regulation and Control) Rules, 2000 by the concerned authority on the basis of 'Polluter Pays' principle. Though violation of the rules like the Noise Rules here is a criminal offence punishable under Section 15 of the Environment (Protection) Act, 1986 with imprisonment upto five years and fine up to Rs. 1 lakh, since the prosecution of a non-cognizable offence may have its own limitations, civil liability on Polluter Pays' principle can be invoked by the enforcement regulatory authority as per the guidelines which may be laid down by the CPCB. The scale of compensation may have reference to the extent and severity of default and whether the default is a repeated offence."*

WHEREAS, in compliance to the directions of Hon'ble NGT, CPCB prepared scale of compensation for "Violation of the Noise Pollution (Regulation and Control) Rules, 2000" and submitted a report to Hon'ble NGT on 14/11/2019; and

WHEREAS, Hon'ble NGT vide order dated 15.11.2019 directed to CPCB as:

- a. Compensation for bursting of crackers at serial no 4 needs to be suitably revised and the needs to be different for different class of defaulters and frequencies of default.
- b. CPCB may lay down stringent compensation for tampering with sound limiters to ensures that same is not restored.

WHEREAS, in compliance to directions of Hon'ble NGT, CPCB prepared a revised report on the scale of compensation for Violation of the Noise Pollution (Regulation and Control) Rules, 2000 and submitted a report to Hon'ble NGT on 12/06/2020 (Enlistment of violation of noise rules and their respective scale of compensation is enclosed); and

WHEREAS, in the aforesaid matters Hon'ble NGT vide its order dated 11/08/2020, further directed to CPCB:

*"While we find that certain steps have been taken by the Delhi Police, Delhi Government, DPCC, and the CPCB, further steps are required to ensure that the noise pollution norms are enforced at the ground level for protection of public health and the environment in the light of orders already passed. We are of the view that the compensation scale laid down by the CPCB may be enforced throughout India. The CPCB may issue appropriate statutory orders for the purpose of being complied with in all the States/UTs."*

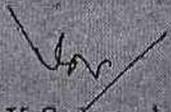
WHEREAS, CPCB vide directions dated 27.04.2021 directed to DPCC for issuance of direction and implementation of the compensation scale for violation of the Noise Rules to be implemented by designated authorities as notified by Government of NCT of Delhi from time to time.

**NOW, THEREFORE**, in view of the above-stated facts and to ensure compliance of the existing rules and prevent further violation of noise levels with respect to prescribed standards/ limit and in pursuance of the directions issued by Central Pollution Control Board under Section 5 of the Environment (Protection) Act, 1986, DPCC hereby direct the designated Authorities in NCT of Delhi to implement Scale of compensation for Violation of the Noise Pollution (Regulation and Control) Rules, 2000 as accepted by Hon'ble national Green Tribunal (copy enclosed as Annexure-1).

The compensation amount so collected shall be deposited in Delhi Pollution Control Committee having account no. 10166747672. IFSC Code SBIN0005715 in State Bank of India. ISBT, Kashmere Gate, Delhi.

Monthly action taken reports of inspections conducted, compensation imposed and compensation collected shall be submitted by the authorized officers to Delhi Pollution Control Committee, without fail (format of reporting is enclosed as Annexure-2).

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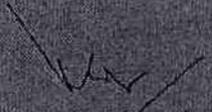
  
(Dr. K.S. Jayachandran)  
Member Secretary

To,

1. All Deputy Commissioners, office of Divisional Commissioner, Govt. of N.C.T of Delhi.
2. Asstt. Commissioners of Police control room.
3. Assistant Commissioners of Police (Traffic)
4. All Sub Divisional Magistrates, office of Divisional Commissioner, Govt. of N.C.T of Delhi.
5. All Sub Divisional Police Officers including Railways & Airport.
6. All Branch in-charges of CMCs, EIA DPCC.

Copy for information and necessary action:

1. The Divisional Commissioner, 5 Sham Nath Marg, Delhi-1 10054.
2. Commissioner of Delhi Police, Jai Singh Road, near Bangla Sahib Gurdwara, New Delhi-1.
3. Nodal Officer, Noise Pollution, cum DCP/PCR, Delhi Police
4. Director (Env), GNCTD of Delhi
5. In-charge IT Section, DPCC for uploading on the website of DPCC.
6. Accounts Officer, DPCC to maintain separate heads on the issue.

  
(Dr. K.S. Jayachandran)  
Member Secretary

Sr. No.	Violation of Noise Rules	Compensation (in Rupees) to be paid by defaulter	Action to be taken by designated authority
1.	USE OF LOUD SPEAKERS/PUBLIC ADDRESS SYSTEM <sup>1</sup> (Clause 5(1)-5(2), 5(i,ii,iii and v) <sup>1-5</sup>	₹ 10,000	Seizure
2.	VIOLATION WRT GENERATOR SETS NORMS (standards attached as Annexure - IV to VI)		
d)	DG sets more than 1000 KVA	₹ 1,00,000/-	Sealing of DG sets
e)	DG sets 62.5 to 1000 KVA	₹ 25,000/-	
f)	DG sets upto 62.5 KVA	₹ 10,000/-	
3.	VIOLATION OF USE OF SOUND EMITTING CONSTRUCTION EQUIPMENT	₹ 50,000/-	Seizure/ Sealing of equipment
4.	Bursting of Firecrackers beyond the prescribed time limit prescribed (Hon'ble Supreme Court and Clause 5A (2) and 6 (iv) <sup>7-8</sup>		
4(1)	Violation by Individual/Household	Residential / Commercial / Mixed Zone Silence Zone 1,000	Silence Zone 3,000
4(2)	Violation during Possession a. Public Rallies b. Barat during marriage Religious event	10,000	20,000 Fine to be paid by Organizer

(3)	<p>First Violation within a fixed Premises:</p> <ul style="list-style-type: none"> <li>a. Function organized by RWA,</li> <li>b. Marriage Function</li> <li>c. Public Function</li> <li>d. Institution function</li> <li>e. Banquet Hall</li> <li>f. Open ground functions</li> </ul>	20,000	Fine to be paid by Organizer and Owner of the place.
4(4)	<p>Second Violation within a fixed Premises:</p> <ul style="list-style-type: none"> <li>a. Function organized by RWA,</li> <li>b. Marriage Function</li> <li>c. Public Function</li> <li>d. Institution function</li> <li>e. Banquet Hall</li> <li>Open ground function</li> </ul>	40,000	
4(5)	<p>More than Two Violation within a fixed Premises:</p> <ul style="list-style-type: none"> <li>a. Function organized by RWA,</li> <li>b. Marriage Function</li> <li>c. Public Function</li> <li>d. Institution function</li> <li>e. Banquet Hall</li> <li>Open ground function</li> </ul>	1,00,000 and action under EP Act.	Sealing of Premises

**Format for compensation of Noise Pollution (Regulation and Control) Rules, 2000**

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S.No.	Violation of Noise Rules	Compensation in Rs. paid by defaulter		Action taken by designated authority
		Nos. of violation	Amount in Rs.	
1.	Use of loud speakers / public address system			
2.	Violation WRT Generator Sets Norms			
a	D.G.Sets more than 1000 KVA			
b	D.G.Sets 62.5 to 1000 KVA			
c	D.G.Sets up to 62.5 KVA			
3.	Violation of use of sound emitting construction equipment			
4.	Bursting of Firecrackers beyond the prescribed time limit prescribed.			
4(1)	Violation by Individual/ household	Residential/commercial/ mixed zone		
		Silence zone		
4(2)	Violation during possession a. Public Rallies b. Barat during marriage c. Religious event			
4(3)	First Violation within a fixed permission: a. Function organized by RWA. b. Marriage Function c. Public Function. d. Institution Function. e. Banquet hall f. Open Ground Functions			
4(4)	Second Violation within a fixed permission a. Function organized by RWA. b. Marriage Function c. Public Function. d. Institution Function. e. Banquet hall f. Open Ground Functions			
4(5)	More than two Violation within a fixed permission a. Function organized by RWA. b. Marriage Function c. Public Function. d. Institution Function. e. Banquet hall f. Open Ground Functions			

**SECTOR-6**  
**Noise Pollution**

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The CPCB has issued Guidelines for imposition of EC for violation of Noise rules (the report of the CPCB dated 12.06.2020 was accepted by the Hon'ble Tribunal in the order dated 11.08.2020 in the matter of OA No. 519 of 2016) for various violations. The report of the CPCB is as follows:

Enlistment of violation of Noise Rules and their respective scale of Environmental Compensation.

Sr. No.	Violation of Noise Rules	Compensation (in Rupees) to be paid by defaulter	
1.	Use of loud speakers/ public address system	Rs. 10,000	
2.	Violation wrt Generator Sets norms		
a)	DG sets more than 1000 KVA	Rs. 1,00,000/-	
b)	DG sets 62.5 to 1000 KVA	Rs. 25,000/-	
c)	DG sets upto 62.5 KVA	Rs. 10,000/-	
3.	Violation of use of sound emitting construction equipment	Rs. 50,000/-	
4.	Bursting of Firecrackers beyond the prescribed time limit prescribed		
4(1)	Violation by Individual/Household	Residential /Commercial /Mixed Zone	Silence Zone
		1,000	3,000
4(2)	Violation during Procession a. Public Rallies b. Barat during marriage c. Religious event	10,000 Fine to be paid by Organizer	20,000 Fine to be paid by Organizer
4(3)	Violation within a fixed Premises: a. Function organized by RWA, b. Marriage Function c. Public Function d. Institution function e. Banquet Hall f. Open ground functions	First violation: Rs. 20,000 Second violation: Rs. 40,000 (Fine to be paid by Organizer and Owner of the place.)  More than Two Violation: Rs. 1,00,000 and action under E(P) Act,1986.	

The Committee recommends to adopt the same in toto. However, EC of Rs.50,000/- will be imposed on the premises owner/ occupier of weddings for bursting the fire crackers when there is a ban especially during winter months (15 Oct-31 Jan).

 <b>DELHI POLLUTION CONTROL COMMITTEE</b> <b>DEPARTMENT OF ENVIRONMENT</b> <b>(GOVT. OF NCT OF DELHI)</b> <b>2<sup>nd</sup> FLOOR, C-BLOCK, VIKAS BHAWAN-II,</b> <b>UPPER BELA ROAD, CIVIL LINES DELHI-54</b> ( visit us at website : <a href="http://dpcc.delhigovt.nic.in/">http://dpcc.delhigovt.nic.in/</a> )	 <b>LIFE</b> Lifestyle for Environment
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DPCC/CMC-II/Complaints/2023/ 6806-6809

Date: 24/08/23

To,

1. The Commissioner,  
Municipal Corporation of Delhi,  
4<sup>th</sup> Floor, Dr. S.P.M. Civic Centre,  
Minto Road,  
New Delhi-110002.
2. The Dy. Commissioner of Police (South),  
Delhi Police, DCP Office Complex,  
First Floor, Hauz Khas,  
New Delhi – 110016.
3. The Sub-Divisional Magistrate (Hauz Khas),  
Office Complex of DM South,  
M.B. Road, Saket,  
New Delhi – 110068.

Annexure-6

**Subject:** Complaint received from Ms. Shrankhla Mittal, 3<sup>rd</sup> Floor, House No. 6A, Hauz Khas Village, New Delhi – 110016 against Restaurants operated in Hauz Khas Village, New Delhi-16.

Sir,

This has reference to this office letter of even number dated 09.06.2023, wherein the complaint received from Ms. Shrankhla Mittal, 3<sup>rd</sup> Floor, House No. 6A, Hauz Khas Village, New Delhi – 110016 against Restaurants operated in Hauz Khas Village, New Delhi-16 was forwarded to your good office for taking necessary action under intimation to this office and complainant. In this regard, please find enclosed herewith copy of Noise Monitoring Report dated 21.08.2023, which is exceeding the prescribed parameter w.r.t. D.J. System for taking necessary action.

It, is therefore, requested to please take immediate necessary action under intimation to this office and complainant.

Yours sincerely,

Encl: As above

  
 (Ajeeta Dayal Agrawal)  
 Incharge, (CMC-II)

Copy to:

Ms. Shrankhla Mittal,  
 3<sup>rd</sup> Floor, House No.6A,  
 Hauz Khas Village, New Delhi – 110016

By Speed Post

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> <b>DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)</b> <b>5<sup>TH</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6</b> ( visit us at website : <a href="http://dpcc.delhigovt.nic.in/">http://dpcc.delhigovt.nic.in/</a> )
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F. No. DPCC/CMC-II/NGT/O.A. 270/2023/6810

Dated: 25/08/2023

To,

The Mension Bar & Kitchen,  
T-6B, Hauz Khas Village,  
New Delhi 110016

**Sub.: Show Cause Notice u/s 25 & 26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 & 22 of Air (Prevention & Control of Pollution) Act, 1981.**

Sir,

In compliance of the orders passed by Hon'ble National Green Tribunal dated 20.04.2023 in O.A. No. 270/2023, an inspection of your unit was carried out on 07.08.2023 wherein it was observed that you are operating without taking mandatory consent from DPCC under the above mentioned provisions of Water Act, 1974 and Air Act, 1981. Also the noise monitoring for the DG set installed in your unit reveals that the noise monitoring of the DG set is exceeding the permissible limits.

2. Therefore, by way of this Show Cause Notice, you are given an opportunity to apply for the Consent of DPCC within 15 days of the issue of this notice. You are also directed to comply with the directions no. 73 issued by Commission for Air Quality Monitoring (CAQM) on 02.06.2023 (copy of which is enclosed herewith) and also to take measures for bringing the noise from DG set under permissible value.

3. In case no response is received within stipulated time, it shall be construed that you have nothing to say in this regard and further action as per law shall be initiated without any further reference to you.

Yours sincerely,



(Ajeeta Agrawal)

Sr. Env. Engineer, DPCC

Encl.: As above.